

SIKKIM



GOVERNMENT

GAZETTE

**EXTRAORDINARY
PUBLISHED BY AUTHORITY**

Gangtok

Monday 16th December 2024

No. 536

**HIGH COURT OF SIKKIM
GANGTOK**

No. 30/HCS

Date: 02.07.2024

NOTIFICATION

In partial supersession of the Notification No.63/HCS dated 20.02.2024 issued by the High Court of Sikkim, the requirement of presenting or submitting bills of hotel accommodation charges is hereby dispensed with. Consequently, the words "*Daily Allowance outside Sikkim inclusive of Hotel Accommodation charges*" appearing therein shall be read as "*Daily Allowance outside Sikkim inclusive of Accommodation Charges*".

Further, the benefit is also extended to Judicial Officers deputed/posted in the High Court registry and the Officer on Special Duty to the Hon'ble, the Chief Justice, High Court of Sikkim *w.r.e.f.* 01.01.2024, so long as their deputation/posting as such continues.

This Notification shall be deemed to have come into force *w.r.e.f.* 01.01.2024.

By Order,

**(Prajwal Khatiwada)
Registrar General**